

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4485**

TO BE ANSWERED ON THE 8TH JANUARY, 2019/, PAUSHA 18, 1940 (SAKA)

BORDER DISPUTE

4485. SHRIMATI TABASSUM BEGUM:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the role of the Government in the matter of border dispute between two States and the extent to which the Centre can intervene in these matters; and**
- (b) the steps proposed to be taken by the Government to implement the Dixit Award expeditiously to resolve the border dispute between the States of Uttar Pradesh and Haryana arising from the flow of river Yamuna?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): As per Article 3 of the Constitution of India, Parliament may by law form a new State; increase/diminish the area of any State, alter the boundaries of any State; alter the name of any State. The role of the Central Government is defined in the laws made by the Parliament in this regard.

(b): Consequent upon the Dixit Award, the Haryana and Uttar Pradesh (Alternation of Boundaries) Act, 1979 was enacted and the Haryana & Uttar Pradesh (Inspection of Boundary Pillars) Rules, 1981 were framed under this Act to resolve the border dispute between the States of Uttar Pradesh and Haryana.
